

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/302(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 01ST FEBRUARY 2024, 02:30 P.M

IN THE MATTER OF	INVENT ASSETS SECURITISATION ANDRECONSTRUCTION PRIVATE LIMITED VS MR. RAMESH SHARMA (PERSONAL GUARANTOR OF M/S BALAJI COKE INDUSTRY PRIVATE LIMITED)
UNDER SECTION	SECTION 95(1)

Appearance (via video conferencing/physically)

Ms. Raina Birla, Adv.] For the Petitioner

Mr. Ramesh Chandra Prusti, Adv.] For the Personal Guarantor

Mr. Sanjib Das, Adv.]

Ms. Mahuya Ghosh, Adv.]

ORDER

1. Learned Counsel for the Petitioner present. Learned Counsel for the Personal Guarantor present. None for the Financial Creditor.
2. Learned Counsel Mr. Ramesh Chandra Prusti appearing on behalf of the Personal Guarantor submits that the application is not maintainable.
3. Since no IRP has been appointed in the matter as yet.
4. The Petitioner has proposed the name of Insolvency Professional for appointment as Resolution Professional. In view of the above, **Mr. Sanjay Kumar Poddar, IBBI Registration No. IBBI/IPA-001/IP-P01802/2019-2020/12759, email ID Poddar.sanjay@gmail.com;** is hereby appointed as Resolution Professional in exercise of the power conferred under Section 97 of the IBC, 2016. The Resolution Professional is directed to file declaration within seven days from the date of receiving this order to the effect that he fulfils all the requirements for being appointed as Resolution Professional in the matter.

5. The Resolution Professional will be paid a remuneration of **Rs.75,000/- (Rupees Seventy-five thousand only)** for the above job.
6. Registry is directed to issue notice to the Resolution Professional by way of speed post and by e-mail and place the tracking information on record.
7. The Resolution Professional shall be served notice along with a copy of the Petition and upon receipt of the Notice, Resolution Professional will file his report in terms of Section 99 of the IBC within a period of two weeks.
8. Hard copy of the petition be made available in the meantime.
9. List this matter for consideration on **4th March, 2024** on the basis of Report of Resolution Professional.
10. The Registry is directed to send e-mail copies of the order forthwith to all the parties and their Ld. Counsel for information and for taking necessary steps.
11. Certified Copy of this order may be issued, if applied for, upon compliance of all requisite formalities.

Balraj Joshi
Member (Technical)

Bidisha Banerjee
Member (Judicial)